

ITEM NO.4

COURT NO.13

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 1184/2015

(Arising out of impugned final judgment and order dated 05-12-2014 in WC No. 46342/2013 passed by the High Court Of Judicature At Allahabad)

RAJEEV GUPTA & ORS.

Petitioner(s)

VERSUS

U.P. AVAS EVAM VIKAS PARISHAD & ORS.

Respondent(s)

IA 139077/2017- EXEMPTION FROM FILING O.T., IA 139089/2017 - EXEMPTION FROM FILING O.T., IA 139087/2017 - INTERVENTION/IMPLEADMENT, IA 98823/2017 - MODIFICATION OF COURT ORDER, IA 139074/2017 - INTERVENTION/IMPLEADMENT

Date : 30-11-2018 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Ajit Sharma, AOR
Mr. Surajdipta Seth, Adv.

For Respondent(s)

Mr. Arvind Verma, Adv.
Mr. Vishwajit Singh, AOR
Mr. Pankaj Singh Bisht, Adv.
Ms. Vijaya Singh, Adv.
Mr. Sushmit Chauhan, Adv.
Ms. Akansha Singh, Adv.
Ms. Srishti Khanna, Adv.

Mr. Santosh Kumar, Adv.
Mr. Bhakti Vardhan Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 98823/2017 is for seeking a clarification of the order of this Court dated 5.1.2015 so that the status quo as directed should be maintained in respect of the shops of the seven petitioners in the special leave petition.

Our attention has been drawn to the fact that an order was passed by this Court on 17.12.2014 in another special leave petition bearing SLP(C) No. 36440/2014 to that effect.

Hence, we direct that the order of status quo dated 5.1.2015 shall stand confined to the shops of the seven petitioners in plot No. 661/6 in Bhumi Vikas, Grihsthan Yojana No. 7, Sector-6, Phase-I, Shastri Nagar, Meerut, U.P.

The I.A. is, accordingly, disposed of.

List the matter in the second week of January, 2019 along with SLP(C) No. 36440/2014.

(MANISH SETHI)
COURT MASTER (SH)

(SAROJ KUMARI GAUR)
BRANCH OFFICER